

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:366  
ANSWERED ON:02.12.2004  
BILATERAL AIR TRAFFIC RIGHTS AGREEMENT  
Kushwaha Shri Narendra Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government propose to allow Indian Airlines/Air India to fly on more domestic/international routes;
- (b) if so, the details of such routes for which permission is likely to be granted;
- (c) whether private airlines have been allowed for entering into agreements with foreign countries under the provisions of Bilateral Air Traffic Rights Agreements;
- (d) if so, the details thereof;
- (e) whether in view of new agreement, powers granted to Indian Airlines are proposed to be withdrawn; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

- (a) and (b): The international routes on which designated Indian carriers can operate are specified in our Air Services Agreements with various foreign Governments. Air India and/or Indian Airlines are designated for operations on new routes that are agreed upon on a bilateral basis with other countries.
- (c) and (d): No, Sir. Bilateral Air Services Agreements are finalised between Governments and airlines do not enter into agreements with foreign Governments.
- (e) and (f): There is no proposal to withdraw any existing routes from Indian Airlines.